

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.Nos.95-101/2005 in CIVIL APPEAL NO. 8385-8391 OF 2002

STATE OF HARYANA

Appellant (s)

VERSUS

VATSAL VASHISHT & ORS.

Respondent(s)

(For clarification and office report)

Date: 10/11/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Appellant(s)

Mr. Manjit Singh, AAG.

Mr. Harikesh Singh, Adv.

Mr. T.V.George, Adv.

For Respondent(s)/

Applicant:

Mr. Jasbir Singh Malik, Adv.

Mr. Nitin Kumar, Adv.

Mr. S.K. Sabharwal, Adv.

For HPSC:

Mr. Balbir Singh Gupta, Adv.

Mr. K.B. Rohtagi ,Adv.

Mr. Pardeep Gupta, Adv.

Mr. K.K. Mohan, Adv.

Mr. Suresh Bharati, Adv.

Mrs. Lalita Kaushik, Adv.

Mr. Vinay Garg, Adv.

Dr. Krishan Singh Chauhan, Adv.

Ms. Kamakshi S. Mehlwal, Adv.

Mr. Arvind Kumar Gupta, Adv.

Mr. Surya Kant, Adv.

UPON hearing counsel the Court made the following

O R D E R

One week's time is granted for filing rejoinder affidavit.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Asstt. Registrar